BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 323 of 2011

20.03.2014

Heard Mr. S Chakravarty, the learned counsel for the petitioner who submits that the petitioner concerned is not interested further to pursue this instant petition, however, he may allowed to file a fresh petition in future, in case if any injustice is caused in due course of time.

Also heard Mr. K Khan, the learned counsel for the respondents Nos. 1 to 8 as well as Mr. N Mozika, the learned counsel for respondent No. 9 who have no objection.

Considering the submission advanced by the learned counsel at bar, the matter is closed on being withdrawn with liberty to file afresh if necessary for the ends of justice and the matter stands disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 57 of 2013

20.03.2014

In light of the order passed in MC (CRP) No. 7 of 2014, this instant case is restored to file.

List this matter as and when the payment of cost is made.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(CRP) No. 7 of 2014

20.03.2014

Heard Ms. L Khiangte, the learned counsel for the applicant who submits that CRP No. 57 of 2013 was dismissed for default vide order of this Court dated 12.03.14.

The learned counsel further contended that the learned counsel could not be arrived in time due to traffic jam and prayed that the matter may be restored.

Considering the submissions advanced by the learned counsel, CRP No. 57 of 2013 is hereby restored on payment of Rs. 1,000/- as cost.

The petitioner is to pay the cost and to deposit the same with Registry in the name of Legal Aid Services Authority. In turn, the Legal Aid Services Authority to deposit the said amount in the account of the Directorate of Social Welfare for the upliftment of the Juvenile Home and their living.

The Principal Magistrate, Juvenile Justice Board as well as the Director of Social Welfare are further directed to monitor and to utilize the said amount solely for the purpose and benefit of the Juvenile in conflict with laws.

Registry is further directed to forward a copy of this order to the Principal Magistrate, Juvenile Justice Board as well to the Director of Social Welfare.

With these observations and directions, this instant Misc. Case is disposed of.

JUDGE

V Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 213 of 2011

20.03.2014

The learned counsel for the petitioner appears to be on leave till the 231.03.14 as reflected from the Causelist.

Mr. B Bhattacharjee, the learned counsel appearing for respondent Nos. 8 & 9 and Mr. K Baruah, the learned counsel for respondent Nos. 6 & 7 are present.

None appears for on behalf of the District Council.

List this matter for hearing after 1(one) week.

JUDGE

V Lyndem